

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF ARDEE CITY ESTATE MANAGEMENT PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Ardee City Estate Management Private Limited.
2.	Date of incorporation of corporate debtor	December 7, 2005
3.	Authority under which corporate debtor is incorporated / registered	ROC-Delhi.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U74899DL2005PTC143408
5.	Address of the registered office and principal office (if any) of corporate debtor	16 th Floor, Gopal Dass Bhavan, 28, Barakhamba Road, New Delhi-110001
6.	Insolvency commencement date in respect of corporate debtor	January 14, 2020 (certified copy of the Order received on 15.01.2020)
7.	Estimated date of closure of insolvency resolution process	July 12, 2020 (180 days from the Insolvency Commencement Date i.e. January 14, 2020)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Ajay Gulati Registration Number: IBBI/IPA-001/IP-P00943/2017-18/11547
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: C-66, Shivalik, First Floor, New Delhi-110017 Registered e-mail address: ajaygulati.ca@gmail.com Mobile: 8383820214
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C-66, Shivalik, First Floor, New Delhi-110017 Email for inviting claims: ardee.cirp@gmail.com
11.	Last date for submission of claims	January 28, 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): Not applicable.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Not applicable 2. Not applicable 3. Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Ardee City Estate Management Private Limited on 14.01.2020.



The creditors of Ardee City Estate Management Private Limited are hereby called upon to submit their claims with proof on or before 28.01.2020 to the Interim Resolution Professional at the address mentioned in Para 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :



Ajay Gulati

Interim Resolution Professional

In the matter of Ardee City Estate Management Private Limited

Regn. No. IBBI/IPA-001/IP-P00943/2017-18/11547

Date: 15.01.2020

Place: New Delhi